

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 88953 of 2018

(Arising out of Order-in-Appeal No. NSK/EXCUSS/000/APPL/90/18-19 dated 19-06-2018 passed by the Commissioner (Appeals), Central Excise & GST, Nasik)

.....Appellant

SHRI DNYANESHWAR SSK LTD

Dnyaneshwae Nagar
Post Bhende SK-
414605, Newasa
Ahmednagar-414605

VERSUS

The Commissioner,

C.E & S.T., AURANGABAD
Null N-5 Town Centre, CIDCO
Aurangabad-431030.

.....Respondent

APPERANCE:

None for the Appellant
Shri N.N. Prabhudesai, Supdt., Authorised Representative for the
Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/87232/2019

Date of Hearing:03-12-2019
Date of Decision: 03-12-2019

SUVENDU KUMAR PATI:

Appellant is absent. Discharge certificate (SVLDRS-4 Form) is received through the Respondent along with covering letter dated 05-11-2019 in respect of SVLDRS-1 declaration submitted by M/s. Shri Dnyaneshwar

SSK Ltd. expressing its intention to avail benefits of Sabka Vishwas Scheme 2019. Copy of SVLDRS-I dated 04-11-2019 is annexed to the request letter where the amount due is mentioned as "zero".

2. Learned Authorised Representative for the respondent department admits the contention to be true. Hence the appeal stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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